

regarding assets are available for 308 out of the 510 branches. The assets of these 308 branches during 1974-75 amounted to Rs. 2009.3 crores. Information regarding the assets of branches and subsidiaries of multinational companies for the years 1975-76 and 1976-77 is not yet available, since most of the balance sheets have not yet been received or are not yet due for filing.

**Amendment in the Advocates Act**

\*161. SHRI VITHAL GADGIL :

SHRI BIPIN PAL DAS :

SHRI SARDAR AMJAD ALI :

SHRI DEVENDRA NATH  
DWIVEDI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to amend the Advocates Act with a view to re-introducing the dual system in the High Courts of Bombay and Calcutta; and

(b) if so, what are the considerations on account of which Government propose to re-introduce the system ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) No, Sir.

(b) Does not arise.

**Statement of the Chief Justice of the Allahabad High Court**

\*162. SHRI MAHENDRA BAHADUR SINGH :

SHRIMATI LAKSHMI KUMARI  
CHUNDAWAT :

SHRI SAWAI SINGH SISODIA :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) Whether Government's attention has been drawn to a statement reportedly made by the Chief Justice of the Allaha-

bad High Court to the effect that a saffron robe should be prescribed for judicial officers; and

(b) if so, what is Government's reaction thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) Yes, Sir.

(b) The dress of Judicial Officers is prescribed by the High Courts and the Central Government have no reaction to the reported statement.

**Inter-State movement of fertilisers**

\*163. SHRI PIARE LALL KUREEL  
URF PIARE LALL TALIB :

SHRIMATI LAKSHMI KUMARI  
CHUNDAWAT :

SHRIMATI LEELA DAMODARA  
MENON :

DR. RAJAT KUMAR CHAK-  
RABARTI :

SHRIMATI SUSHILA SHANKAR  
ADIVAREKAR :

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government's attention has been drawn to the recent press reports to the effect that there is a glut of Nitrogenous Fertilisers with the manufacturers;

(b) whether Government propose to lift the restrictions on Inter-State movement of Fertilizers to clear the accumulated stocks; and

(c) if not, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) : (a) to (c) A statement is laid on the Table of the House.